

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SARTHAK LOGISTICS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Sarthak Logistics Private Limited
2.	Date of incorporation of corporate debtor	18-11-2010
3.	Authority under which corporate debtor is incorporated / registered	Companies Act ROC-Chandigarh
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U60200CH2010PTC032567
5.	Address of the registered office and principal office (if any) of corporate debtor	SCO - 34-37, First Floor, Sector 9-D, Chandigarh -160017
6.	Insolvency commencement date in respect of corporate debtor	22-12-2022
7.	Estimated date of closure of insolvency resolution process	20-06-2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Bhupinder Sethi, Registration No. IBBI/IPA-001/IP-P-02144/2020-2021/13366
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Bhupinder Sethi, B34-6650/24 B, Street No-2, New Atam Nagar, Jassian Road, Haibowal, Ludhiana, Punjab-141001 E-mail: ip.brsethi@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Bhupinder Sethi, B34-6650/24 B, Street No-2, New Atam Nagar, Jassian Road, Haibowal, Ludhiana, Punjab-141001 E-mail: ip.sarthaklogistics@gmail.com
11.	Last date for submission of claims	05-01-2023
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives Are available at:	a) Web link: https://www.ibbi.gov.in/home/downloads b) NA

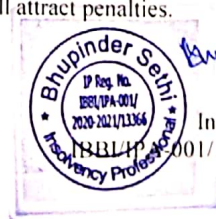
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Sarthak Logistics Private Limited on 22-12-2022.

The creditors of Sarthak Logistics Private Limited are hereby called upon to submit their claims with proof on or before 05-01-2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Sd/-
Bhupinder Sethi
Interim Resolution Professional
001/IP-P-02144/2020-2021/13366

Date: 23.12.2022
Place: Ludhiana